CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. NO. 191/1996 D.A. NO. 510/1996

New Delhi this the 27th day of August, 1995.

HON'BLE SMT. LAKSHMI SWAMINATHAN, FEFRER (J) HON'SLE SHRI K. MUTHUKUMAR, MEMBER (A)

Smt. Sahiman W/O Maqdum, Working as ChowKidar, under Chief Permanent Way Inspector, N. Railway, Tughlakabad.

Fatitioner

(By Shri Anis Suhrawardy, Advocate)

-Versus-

- Shri V. K. Aggarwal, General Manager, Northern Railway, Baroda House, New Delhi.
- Shri B. S. Aggarwal, 2. Chief Administrative Officer, Construction, Northern Railway, Kashmere Gate, Delhi-110006.
- Shri P. R. Singh, 3. Deputy Chief Engineer (Const), Northern Railway, State Entry Road, New Delhi.
- Shri Jaginder Singh, 4. Chief Permanent Way Inspector (Construction), Northern Railway, Near Lahori Gate, New Delhi.

Respondente

(By Shri P. S. Mahendru, Advocate and Respondent Nos. 3 and 4 in person)

ORDER (ORAL)

Hon'ble Mrs. Lakshmi Swaminathan, M(3) ---

This is a contempt petition in which the petitioner has alleged that there has been non-compliance of the order of this Tribunal O.A. No. 510/1996 dated 1.5.1996. By this erds arphia direction has been given that in case the arphi

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applicant makes a fresh representation to tho respondents for suitable alternative placement or posting taking into account hor physical difficulties on account of her physical incapacity, such representations will be considered. The respondents were also directed to pass appropriate orders taking into account both the interest of the applicant as well as the over-all interests of the Railway administration. Learned counsel for the respondents has drawn our attention to the order dated 15.7.1996 passed by the Chiof Permanent Way Inspector (Construction), respondent No.4. This order has been passed in pursuance of the representation made by the applicant dated 6.7.1996. The respondents have also shown us the original records (file No. 220-E/1/CL/C). In the representation dated 6.7.1996 made by the applicant in pursuance of the Tribunal's order dated 1.5.1996, the applicant has submitted as follows :-

- "(i) Keeping in view my physical incapacity (in that I have lost both legs below the knee), this is a physical handicap and prevents me from undertaking long working.
- (ii) I may be posted at TKD under CPWI/C, where the stores of the C.P.W.I.(C) are still lying and for which one choukidar Shri Prabhu is still functioning. It may also be mentioned that stores/materials of open line C.P.W.I. are also lying at the TKD Station.
- 2. The respondents have submitted that the posting of the applicant by order dated
 15.7.1996 to work as Chowkidar in Stores near

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Control Towor, TKD is the post which had been held by she Shri Prabhu who was holding the post at the TKD Station.

- 3. Having regards to the facts and circumstances of the case, we find that the respondents have complied with the directions given in the order dated 1.5.1996 and have posted the applicant to work in the post which was formerly held by Shri Prabhu in the same capacity. Nothing survives in this petition now.
 - 4. In the above circumstances, the contempt petition is dismissed and the notices are hereby discharged.

(K. Muthukumar)
Member(A)

(Mrs. Lakehmi Swarinatho Membor (3)

/as/